

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-125/2008(Pt.)/2468/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Assistant Registrar(Judl.),
Gauhati High Court,
Aizwal Bench, Aizawl.

Dated Guwahati, 8th April, 2022.

Sub:- **Earned leave.**

Ref:- Your letter dated 06.04.2022

Sir,

With reference to the above, I am directed to inform you that Shri Joel Joseph Denga, Registrar, Gauhati High Court, Aizawl Bench has been granted **earned leave for a period of 16 days from 05.05.2022 to 20.05.2022 along with station leave permission** (prefixing 03.05.2022 & 04.05.2022 and suffixing 21.05.2022 & 22.05.2022), as prayed for. Further, Shri Denga, has been allowed to hand over charge to the Joint Registrar (Estt.), Gauhati High Court, Aizawl Bench, before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-125/2008(Pt.)/2469-2470/A, dated , 08-04-2022

Copy to:

1. Shri Joel Joseph Denga, Registrar, Gauhati High Court, Aizawl Bench .
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)